

(21)

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 380/94

Transfer Application No: --

DATE OF DECISION: 30-5-94

B.N.Sonawane Petitioner

None for the applicant Advocate for the Petitioners

Versus

Union of India & Ors. Respondent

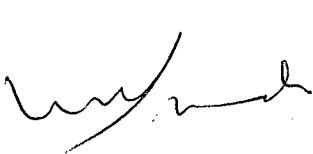
Mr.P.M.Pradhan Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, Vice-Chairman

The Hon'ble Shri M.R.Kolhatkar, Member(A)

1. To be referred to the Reporter or not ? *M.*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *M.*


(M.S.DESHPANDE)
V.C.

M

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

(3)

O.A.380/94

B.N.Sonawane .. Applicant

-versus-

Union of India & Ors. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande
Vice-Chairman

Hon'ble Shri M.R.Kolhatkar,
Member(A)

Appearances:

1. None for the Applicant .
2. Mr.P.M.Pradhan
Counsel for the Respondents.

ORAL JUDGMENT:
¶Per M.S.Deshpande, V.C.¶

Date:30-5-94

None for the applicant.

Mr.P.M.Pradhan for the respondents states that the revisional authority had taken cognizance of the revision application which has been filed by the applicant in January, 1994 but has disposed of the application on the question of limitation without going into the merits. A copy of the order passed by the ~~xxx~~ appropriate authority has not been filed on record but relying on the statement made by P.M.Pradhan that irrespective of the question of limitation the appropriate authority will decide the grievance of the applicant within two months from today,

¶ We dispose of the present O.A. with a direction to the appropriate authority to decide the grievance of the applicant

as made out in the ~~xxx~~ revision application
filed in January, 94 by considering that it
is well within the time for all the purposes.
With this direction O.A. is disposed of.

3. MP for condonation of delay
also stands disposed of in view of the
above direction.

M.R.Kolhatkar

M.S.Deshpande
(M.S.DESHPANDE)
Vice-Chairman

M